

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 1  
CP(IB) /126(AHM)2021

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Arya Omnitalk Wireless Solutions Pvt Ltd  
V/s  
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on ..17/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Parth J. Contractor, Advocate  
For the Respondent :


**ORDER**

The Operational Creditor has filed the application under Section 9 of the Insolvency & Bankruptcy Code.

We hereby direct Operational Creditor as well as Registry to send Notice to the Corporate Debtor by speed post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

The matter stands adjourned to 25.10.2021 for further consideration.

  
(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)

  
(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)